

(22)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD.

O.A. NO. 1162/91

DATE OF JUDGMENT: 3.5.95

BETWEEN:

1. A.Sreeramulu
2. S.Sathyanarayana
3. E.Balaram

.. Applicants

and,

1. Union of India rep by  
General Manager, SCRly, Sec'bad
2. The Chief Workshop Manager,  
Loco Carriage and Wagon Workshop  
Lallaguda, Sec'bad
3. Chairman Rly, Board, New Delhi .. Respondents

COUNSEL FOR THE APPLICANT: SHRI V.KRISHNA RAO

COUNSEL FOR THE RESPONDENTS: SHRI N.R. DEVRAJ  
Sr./Addl.CGSC

CORAM:

HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN  
HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

CONTD....

To

1. The General Manager, S.C.Rly, Union of India, Secunderabad.
2. The Chief Workshop Manager, Loco Carriage and Wagon Workshop, Lallaguda, Secunderabad.
3. The Chairman, Railway Board, New Delhi.
4. One copy to Mr.V.Krishna Rao, Advocate, CAT.Hyd.
5. One copy to Mr.N.R.Devraj, SC for Rlys, CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

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ORDERAs per Hon'ble Shri R.Rangarajan, Member(Admn)

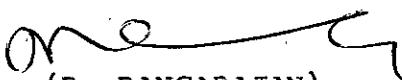
Heard Shri V.Krishna Rao, learned counsel for the applicant and Shri NR Devraj, Standing Counsel for the respondents

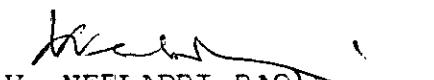
2. There are three applicants in the OA who are working as Highly Skilled Gr.II in the Loco Carriage and Wagon Workshop South Central Railway at Lallaguda, Secunderabad. They belong to OC community and their prayer is for a direction to the respondents herein not make any further appointments or promotion of candidates belonging to ST community in the category of Highly Skilled Gr.I in the Carriage Bogie under Frame Shop in the Loco Carriage and Wagon Workshop, SCRly, Lallaguda, Sec'bad in excess of quota of reservation of 7½% in pursuance of the proposed trade list.

3. An interim order dated 20.1.1992 has been issued in this OA stating that any promotions made in this connection will be subject to the outcome of this OA.

4. The Railway Board issued a circular for filling up of vacancies against reserved quota in pursuance of the Full Bench Judgement of this Tribunal in OA759/87 V. Lakshminarayana Vs Union of India. Promotions made upto and inclusive of 10.2.95 in accordance with the circular of the Railway Board quoted above will stand. However, promotions after 10.2.95 shall be in accordance with the Supreme Court Judgement in Sabharwal's case (1995(1) SCALE 685).

5. OA ordered accordingly. No costs. /

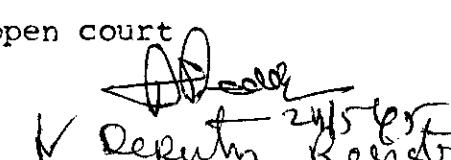
  
(R. RANGARAJAN)  
Member(Admn)

  
(V. NEELADRI RAO)  
Vice-Chairman

Dated: 03rd May, 1995

Dictated in the open court

mvl

  
Deputy Registrar  
24/5/95